

RAJYA SABHA

Thursday, the 10th December, 1987/19
Arahayana, 1909 (Saka).

The House met eleven of the clock,
Mr. Chairman in the Chair.

ORAL ANSWERS TO QUESTIONS

*481. [The questioner (Shri R. Sambasiva Rao) was absent. For answer, vide col. *infra*.]

Review of Court Procedure

*482. SHRIMATI KRISHNA KAUL:
Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government propose to review court procedure which is one of the causes of delay in disposal of cases;

(b) if so, the details thereof; and

(c) if not, what other steps Government propose to take for speedy disposal of cases?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ): (a) and (b) The Government have entrusted to the Law Commission the study of procedural laws and to suggest reforms in the procedure with a view to eliminate unnecessary litigation and delays in hearing of cases. The Government propose to amend the Code of Criminal Procedure shortly. Some of the proposed amendments which would have the effect of expediting disposal of criminal cases have been detailed Statement I, annexed. (*see below*).

(c) The steps in Courts for speedy disposal of cases have been indicated in Statement-II, annexed.

Statement-I

The Government contemplates the following further amendments to the Code of Criminal Procedure, 1973 based on the decision taken on the recommendations made by the Law Commission, the National Police Commission and suggestions

received from State Governments and others, which would have the effect of expediting disposal of criminal cases:—

(1) Amendment of Section 173 to insert a new sub-section to enable the police to take note of the desire of the parties to compound the offences enumerated in Table appended to Section 320(2).

(2) Amendment of Section 223 to extend the provisions thereof to the Court of Session providing that the Judge may direct joint trial of accused persons, even if they do not fall in the categories specified, if he is satisfied that such persons would not be prejudicially affected thereby.

(3) Amendment of Section 228 to empower the Sessions Judge to transfer the case either to the Chief Judicial Magistrate or to any other Judicial Magistrate of the First Class and to fix a date for the appearance of the accused.

(4) Amendment of Section 260—

(i) to specify that in respect of offences mentioned in sub-section (1) thereof, summary trial should be mandatory; and

(ii) to provide that the offence of theft and other cognate offences may be tried summarily where the value of the property involved does not exceed two thousand rupees instead of two hundred rupees at present

(5) Insertion of new section 291-A with a view to making memorandum of identification admissible in evidence without formal proof of facts stated therein

(6) Amendment of Section 296 to specify that the evidence of a witness to prove certain facts like the inquest and its report, entries in the general diary of a Police Station and other such facts be given by affidavit and read in evidence like any other evidence of a formal character and should form part of his examination-in-chief.

Statement-II

Steps taken to reduce pendency in Supreme Court of India

1. Matters involving common question of law are grouped together and listed in groups, so that they can all be disposed of together.

2. In most of the matters, printing of the appeal record is dispensed with which saves a lot of time and expense of the litigants. In criminal appeals, counsel for the appellant is required to file cyclostylered record to save time which would otherwise be taken in getting the record printed, so that the matter could be heard early.

3. To save the Court's time, Hon'ble the Chief Justice is taking mentioning, which takes about one hour on each day, after the court hours.

4. Supreme Court Rules have been amended empowering Hon'ble Judge in Chambers and the Registrar to dispose of certain types of matters, which were previously being listed in the Court. This has been done to save the Court's time.

5. Specialised benches are constituted by Hon'ble the Chief Justice and particular types of matters are assigned to such specialized benches for quick disposal.

6. Computer technology is soon going to be introduced in the Supreme Court which is expected to help, reduce the backing of cases considerably.

7. Recently Hon'ble the Chief Justice has directed that the Counsel in each matter should file written arguments, if the arguments are to take more than five hours on each side. The oral arguments on each side are now restricted to five hours unless the Court feels that more time is to be given to the counsel in which case a maximum of ten hours are given for oral arguments by counsel of each side. The length of oral arguments by counsel of both the sides has thus been curtailed with a view to securing quick disposal of matters.

8. A Court Administrator-cum-Registrar General, who is a senior Judicial Offi-

cer, has been appointed very recently, so that in conjunction with the present two Registrars, there can be a re-organisation of the working of the Registry and improving its techniques and efficiency.

Steps taken to reduce pendency in other Courts

1. Elimination of arrears in all the Courts had been discussed in the Conference of Chief Justices, Chief Ministers and Law Ministers of States held on 31st August—1st September, 1985 and the Resolutions of the Conference had been recommended to the High Courts and the State Governments for implementation.

2. The Code of Civil Procedure was amended in 1976 to abolish Letters Patent Appeals from Judgment of Single Judge of the High Court in Second Appeal (*vide* Section 100-A).

3. The Code of Criminal Procedure based on the recommendations of the Law Commission was enacted in 1973. It was amended in 1978. Most of the amendments made in 1978 had the effect of expediting the trial of criminal cases.

4. The sanctioned strength of the High Court Judges had been increased from 351 in March, 1977 to 442 as on 01-12-1987.

5. The recommendations contained in the 77th and 79th Reports of the Law Commission had been sent to the State Governments and the High Courts for implementation.

6. In the High Courts, the following steps are being taken for speedy disposal of cases:

(a) cases involving common questions of law are grouped and listed together;

(b) matters are fixed for hearing by giving short returnable dates;

(c) printing of records is being dispensed with in many cases;

(d) priority is being given to matters under certain Acts.

7. Law Commission has been entrusted with the study of Judicial system and to

suggest necessary reforms. The terms of reference to the Law Commission are:—

(a) the need for decentralisation of the system of administration of justice by;

(i) establishing, extending and strengthening in rural areas the institution of Nyaya Panchayats or other mechanisms for resolving disputes;

(ii) setting up a system of participatory justice with defined jurisdiction and powers in suitable areas and centres;

(iii) establishing other tiers or systems within the judicial hierarchy to reduce the volume of work in the Supreme Court and the High Courts.

(b) the matters for which Tribunals (excluding Services Tribunals) as envisaged in Part-XIV-A of the Constitution need to be established expeditiously and various aspects related to their establishment and working;

(c) the procedural laws with a view generally to disposing of cases expeditiously, eliminating unnecessary litigation, delays in hearing of cases and reforms in procedures and procedural laws and particularly to devising procedures appropriate to the forums envisaged in items (a) (i) and (a) (ii);

(d) the method of appointments to subordinate courts, subordinate judiciary;

(e) the training of Judicial Officers;

(f) the role of the legal profession in strengthening the system of administration of justice;

(g) the desirability of formulation of the norms which the Government and the Public Sector Undertakings should follow in the settlement of disputes including a review of the present system for conduct of litigation on behalf of the Government and such undertakings;

(h) the cost of litigation with a view to lessening the burden on the litigants;

(i) formation of an All India Judicial Service; and

(j) Such other matters as the Commission considers proper or necessary for the purposes aforesaid or as may be referred to it from time to time by the Government.

SHRIMATI KRISHNA KAUL: It is almost an accepted fact that our justice delivery system is cumbersome, dilatory and expensive. The honourable Minister has said in his reply that the Government have entrusted to the Law Commission the study of procedural laws and to suggest reforms in the procedure with a view to eliminate unnecessary litigation and delays in the hearing of cases. May I know, through you, from the honourable Minister whether the Government is also considering evolving a simplified system of giving speedy justice, especially to the weaker sections of society and the rural poor, and, if so, what steps does the Government plan to take in this direction?

SHRI H. R. BHARDWAJ: As I submitted in reply to the main question, the Government is fully conscious of the problems of the poor in the villages and remote areas and for solving those problems we have entrusted the job of judicial reforms to the Law Commission. We have already received the reports on amendments to procedural and other matters. We have now a complete programme of giving speedy and also inexpensive justice to the poor. For that we have decided that we will have a special type of litigation system in the rural areas so that poor people do not suffer on account of expense and delay.

SHRIMATI KRISHNA KAUL: May I know what that special type of system is that the Minister has talked about for the poor? Will the Minister also please throw light on the sphere of jurisdiction of these special type of courts? At what stage of consideration is this proposition at the moment and by what time are these courts likely to be operative?

SHRI H. R. BHARDWAJ: The Law Commission gave its 114th Report on Gram Nyayalayas and the Law Commission precisely deciphered the sphere of jurisdiction of Gram Nyayalayas. Cases

of civil disputes, property disputes, family disputes, etc. will be taken up exclusively by that forum known as Gram Nyayalaya. We have circulated this report to all the State Governments and we have requested the State Governments to respond to the various proposals within a period of two months. Now that two-month period is over and we have decided to speed up legislation on that aspect. The civil jurisdiction of the disputes for Gram Nyayalayas will be a pecuniary ceiling of Rs 5,000, and the matters that are likely to be covered by these Gram Nyayalayas are tenancy, protected, concealed and tested, boundary disputes, encroachment of lands, right to purchase use of pastures, entries in revenue records, regulation of water and irrigation channels and disputes regarding assessments, etc. Then we have the village farm-houses, water channels, roads, tubewells and other disputes. In family disputes, we have the marriage, divorce, custody of children, . .

MR. CHAIRMAN: Are you reading all the recommendations?

SHRI H. R. BHARDWAJ: No, Sir. She wanted all this information. Anyway, Sir, this is the jurisdiction: Civil, criminal, family and revenue. All these matters are covered by it.

MR. CHAIRMAN: You can pass it on later. Yes, Deshmukh.

SHRI H. R. BHARDWAJ: Yes, Sir, I will send the details to her later.

SHRIMATI KRISHNA KAUL: Sir, I thank the Minister for having given so much information.

SHRI SHANKARRAO NARAYAN-RAO DESHMUKH: Sir, the idea behind this is that it should be made known to the public, that the people at large should know. Therefore, I would like to ask whether the Government is proposing to introduce a section in the Cr. P. C. to the effect that certain types of cases in the Sessions Courts would be tried with the aid of Assessors and with the aid of Jurors in the High Courts so that the general public may be knowing the nature of

the culprits and the nature of offences committed, which is the main idea behind this judicial system. Therefore, I would like to know whether a section would be introduced in the Cr. P. C.

SHRI H. R. BHARDWAJ: Sir, I have already submitted that the Criminal Procedure Code is an old Code made by the Britishers and it has failed to solve the problems of Indians. We have gone very deep into this system and this experiment of Gram Nyayalayas provides for trials by the First Class Magistrate and we have provided two members of the Jury from the respective area. But this is an area mainly handled by the States and, so, we would like to have the benefit of the views of the States and, as I have already submitted, eight to ten States have responded and we are going ahead with discussion on this institution. Regarding Sessions trial, it is not possible because Sessions trial, we think, should be limited to serious offences like murder, rape and other things. These trials should be conducted expeditiously and the main load on the Session Courts is reduced by giving these trials more and more to the Gram Nyayalayas so that the disputes are solved at the doorstep.

SHRI SHANKARRAO NARAYAN-RAO DESHMUKH: Sir, my question is different. Will the public at large know the nature of offences and the culprits and what is happening in the society and will the system of Assessors and Jurors be introduced?

SHRI H. R. BHARDWAJ: I have already said that up to the Magisterial level it is proposed to be done in the Gram Nyayalayas and I have already stated that there will be two members in the Jury.

श्री वीरेन्द्र वर्मा . माननीय प्रधान मंत्री जी भी यहां उपस्थित हैं, तो माननीय प्रधान मंत्री जी को और न्याय मंत्री जी को यह जानकारी है कि देश के उच्चतम न्यायालय और उच्च न्यायालयों में 18 लाख से अधिक केसेज पेंडिंग हैं। उनके शीघ्र निस्तारण के लिए जो अभी आपने चर्चा की है लॉ कमीशन और पुलिस कमीशन की तो पुलिस कमीशन;

7 वर्ष... (अध्यक्ष) : आपका जी उत्तर है, विधि आयोग और पुलिस आयोग की सिफारिशें...

श्री एच० आर० भारद्वाज : कहीं गलत छाया है।

श्री वीरेन्द्र वर्मा : यह रहा मेरे पास, मैं कहीं से नहीं लाया, जो मिला है वही मैं कह रहा हूँ। तो पुलिस आयोग की सिफारिशें 7 वर्ष पूर्व सरकार को प्राप्त हुई थी। विधि आयोग की सिफारिशें कब प्राप्त हुई हैं और कब तक इन पेडिंग केसेज के निष्कारण के लिए शीघ्र निर्णय लेने की कृपा करेंगे? इसके अलावा, मान्यवर, मेरा "बी" पार्ट है क्या माननीय मंत्री जी को यह जानकारी है कि हाईकोर्ट और डिस्ट्रिक्ट कोर्ट्स में यह देवकर कि जज हमारे पक्ष का नहीं है जल्दी जमानत नहीं देगा, तारीख लगा देगा वकील लोग दूसरे जज के सामने जाने की कोशिश करते हैं, सुप्रीम कोर्ट में यह नहीं होता। तो जिस प्रकार से सुप्रीम कोर्ट का है उसी ही प्रकार से क्या यह आदेश देंगे कि तारीखें बहुत ज्यादा न लगाई जायें क्योंकि इंटरेस्टेड पार्टियों, अमीर आदमी तारीखें लगाते रहते हैं, तारीखें बदलवाते रहते हैं जिस वजह से भी पेडिंग केसेज की संख्या बढ़ती है।

श्री एच० आर० भारद्वाज : जहां तक कोर्ट्स में पेडेंसी का ताल्लुक है, कोर्ट्स में जो लाखों केसेज पेडिंग हैं उनके कई कारण हैं। एक तो यह कारण है कि... (अध्यक्ष)

श्री वीरेन्द्र वर्मा : कारण कोई होगा, जल्दी करा दे। कारण हम कहां पूछ रहे हैं आपसे।

श्री एच० आर० भारद्वाज : आपकी जल्दी थोड़ी चलेगी, कानून की जल्दी चलेगी।

उसमें कई कारण हैं जिनके कारणों से है। पहले जितने केसेज इंस्टीट्यूट

होते थे आज उससे 10 गुना केसेज कोर्ट्स में होते हैं। हमने कोर्टों की तादाद बढ़ायी है, हमारे देश में आज ताल्लुका लेवल और तहसील लेवल तक की कोर्ट्स मौजूद हैं... (अध्यक्ष) पर सवाल यह है कि इस समस्या के निबटान के लिए उसमें क्या तब्दीली आ सकती है, तो जाहिर है कि पहले हमें गरीबों की बात सोचनी है। 70 फीमदी जो गरीब लोग हैं उनके लिए पहले हमने शुरू की है कि उनको ऐसी न्याय प्रणाली दी जाये जिससे उनके फैसले वगैर खर्च और ज्यादा समय लिये हो जायें। मैंने पहले अर्ज किया कि ग्रामीण न्यायालय में कोई भी केस जायेगा तो उसमें लम्बा प्रोसीजर और खर्चा नहीं होगा। जहां तक मौजूदा जो केस पेडिंग हैं हाई कोर्ट में और सुप्रीम कोर्ट में, हमने समय-समय पर चीफ जस्टिस साहेबान में बात की और उन्होंने कोर्ट्स का कंटेन्सट्रिब्यूशन किया है। अगर आप हाई कोर्ट्स देखें—एक लैंड एक्वीजीशन की रिट होती है, उसी के मुताबिक हजारों रिट पेटिशन एडमिट होती हैं।

एक निर्णय से वह हजारों फैसले हो सकते हैं, लेकिन कोर्ट्स ने फसले रजिस्ट्री से उनका कंटेन्सट्रिब्यूशन नहीं किया है। जब से हमने उनको कम्प्यूटर वगैरह इस्तेमाल करने के लिए दिये हैं, तो वह केटेगरी रजिस्ट्री में बन रही हैं। तो उससे एक फैसले से हजारों के बचेज फैसले हो जायेंगे।

जहां तक वकीलों को सलाह देने का ताल्लुक है, तो वकीलों के बारे में जो कोर्ट्स में हैं, हम अपने वकील भाइयों से बैठ कर कहते हैं और जितना काआप-रेशन वह हमें दे रहे हैं, हमें उम्मीद है कि इस समस्या का समाधान करने के लिए उनका भी हमें सहयोग प्राप्त हो रहा है।

यह इतना बड़ा देश है, उसमें केस ज्यादा होना कोई मायूसी की बात नहीं।

श्री श्रीरेन्द्र वर्मा : कैसे ज्यादा नहीं, डिग कैसेज . . .

श्री एच० आर० भारद्वाज : सुनिये, आज हम हर बात में मुकदमों के लिए कोर्ट में जाते हैं। हमारी आस्था है ज्यूडिशरी में, इसीलिए जाते हैं। उनका समाधान जल्दी हो, इसके बारे में हमें सोचना है, जिसके लिए हम पजग हैं।

श्री भगतराम मनहर : माननीय सभापति जी, मुकदमों के शीघ्र निपटान के लिए—इसमें कई कारणों में से एक कारण यह भी है कि विभिन्न न्यायालयों में न्यायाधीशों की कमी है।

क्या न्याय मंत्रालय ने उनकी नियुक्तियों के लिए कोई विशेष कार्यक्रम बनाया है? यदि हाँ, तो उसमें क्या कार्यवाही हो रही है?

मैं मंत्री जी से यह भी जानना चाहता हूँ कि जो भरती या नियुक्तियाँ आप करने जा रहे हैं, उसमें ऐसा देखा गया है कि हरिजन, आदिवासियों की संख्या नहीं के बराबर है। उनके लिए भी क्या आपके पास कोई कार्यक्रम उनकी विशेष नियुक्तियाँ करवाने के लिए है और यदि है, तो कब तक कार्यवाही करने जा रहे हैं?

श्री एच० आर० भारद्वाज : श्रीमन्, इस सवाल के दो पहलू हैं—एक रिक्त स्थान। उनके लिए मैंने पहले भी इस सदन में कहा है कि हमारा जो कंस्टीट्यूशनल प्रोविजन है, उसमें कई कंस्टीट्यूशनल फंक्शनरीज कन्सल्टेशन के लिए जाना पड़ता है। उसमें समय लगता है।

तो हमने पिछले दिनों समन्वय करने के लिए चीफ जस्टिस साहब से बात करके यह तय किया है कि हर कंस्टीट्यूशनल फंक्शनरी को समय दिया जाए, महीना या दो महीने, जितना भी देना है, वह दिया जाए। तो हमने स्टेट्स को दो महीने के अंदर-अंदर अपने व्यूज भेजने के लिए समय दिया है। अगर दो महीने तक उनके व्यूज नहीं आते हैं, तो हम

चीफ जस्टिस आफ इंडिया से कन्सल्ट करके नियुक्तियाँ करेंगे।

तो इससे काफी मात्रा में एक्साइट-मेंट्स जन्दी हो जायेंगी।

जहाँ तक हरिजन और आदिवासियों का सवाल है, उनके अभी सात जज कुल हमारे पास हैं, जिनमें एक ट्राइबल और छह हरिजन हाई कोर्ट्स में हैं और एक सुप्रीम कोर्ट में है, क्योंकि कंस्टीट्यूशन में ऐसा कोई प्रोविजन रेजरवेशन का नहीं है, लेकिन क्योंकि हमारी सरकार की एक बहुत दृढ़ नीति है कि कमजोर वर्गों को ऊपर उठाया जाए, उसके तहत तमाम मुख्य मंत्रियों की ना मिनिस्टर साहब ने पिछले माह खुद चिट्ठी लिखी है और हमें विश्वास है कि हम पर्सनली भी इस बात को चीफ मिनिस्टर और चीफ जस्टिस से एडमिनिस्ट्रेटिव लेवल पर करेंगे—माइनारिटी और बैकवर्ड क्लासेज के लिए भी।

SHRI K. G. MAHESWARAPPA : One of the reasons for the delay and accumulation of cases in the Supreme Court as well as in the High Courts is that a large number of vacancies have not been filled up. Secondly, under the present procedural law, there is a three or four-tier system: the trial court, the High Court and the Supreme Court. Has the Government seriously thought of changing the procedure? Has the Government sought the views of the Supreme Court in this matter, to expedite disposal of cases before trial courts, High Courts and the Supreme Court? Sir, recently the Supreme Court pronounced a judgment that in order to lessen the burden on the jurisdiction of the Supreme Court there should be a limitation on the Supreme Court's jurisdiction to entertain petitions under article 32. In its anxiety, the Bar Association of the Supreme Court led by one of the senior Members of this House, passed a resolution which is an uncharitable resolution against the highest judiciary. Has the Government thought over the matter? In order to lessen the burden of the Supreme Court, has the Government thought of amending the Constitution on Article 32 regarding the jurisdiction of the High

Courts under Article 226 so that the Supreme Court may not be burdened with the petitions under Article 32?

SHRI H. R. BHARDWAJ: Sir, I would answer this question in three parts. One is about the arrears. I would submit that consultation with the Chief Justice of India and the Chief Justice of the High Courts is a continuous process. We have discussed with Justice Bhagwati and various State Government functionaries such as Governors and Chief Ministers. I am very happy to tell the House that the trend in the courts at present is that arrears are going down during the last two years. In the Supreme Court also, the arrears have gone down by thousands, not by hundreds. Proper classification in the Registry would make it possible to cover one bunch of cases with one judgment. I would submit that this is a matter regarding the Supreme Court and the High Courts. The Constitution properly defines the functions of the High Courts and the Supreme Court. The Government can only have a dialogue with the Chief Justices. We cannot insist on certain procedures because they are governed by their own rules.

The second point is with regard to Article 32. I have myself seen the judgment delivered by Justice Venkataramiah and Justice K. N. Singh. There is nothing in the judgement. There was a Municipal Corporation tax case which went directly to the Supreme Court. The Supreme Court said that this case should go to the High Court.

MR CHAIRMAN: Do you support the Supreme Court?

SHRI H. R. BHARDWAJ: That case went directly to the Supreme Court. The Judge said you better go to the High Court because the High Court is aware of the local laws much better than the Supreme Court. This was something about which there is no major controversy.

Regarding the jurisdiction of the Supreme Court and Article 32, this is under the Constitution. Nobody can touch it and it should remain there. Article 136 is another source of getting more cases into the Supreme Court. This also is a matter which the Judges must discuss and decide. We are prepared to discuss to see how

best we can serve our people in the justice delivery system.

SHRI K. G. MAHESHWARAPPA: He has not answered about the filling up of posts.

SHRI P. SHIV SHANKER: He has spoken about it at the outset.

श्री मंजी इशादबेग सभापति जी भारतीय प्रजातंत्र की सबसे मजबूत नींव जो है वह न्याय तंत्र है और न्याय तंत्र में इसलिए जनता का आज भी असीम विश्वास है और उसके लिए जो नियम आवद्ध किये गये हैं उन नियमों का बिलकूल सैट करके कोई भी सरकार तो वह ज्यूडिशरी सिस्टम में उसके लिए न्याय दिलवाने की जो प्रक्रिया है, उसमें उन नियमों के अधीन है कि जो उसके लिए प्रोसीजरल उसके जो नियम बनाये हैं, वह है, लेकिन, मान्यवर, मैं बड़ी सम्मति से यह निवेदन करना चाहूंगा कि जहां तक मैं गुजरात से आता हूं और गुजरात के ज्यूडिशल सिस्टम में और कई कोर्ट्स में इस बात को पाया गया है कि उनके लिए जो नियम आवद्ध किये गये हैं, उनमें कुछ हटका के बात चल रही है। अमल में हाई कोर्ट का यह कार्यक्षेत्र है और उसका इस बात की रोक बंधा चाहिए लेकिन मैं मंत्री जी से यह पूछना चाहूंगा कि हाई कोर्ट ने कोई ऐसी बातों का रोक भी क्या किया है ?

मैं मंत्री जी से पूछना चाहूंगा कि जहां ऐसे प्रोसीजर को उन्होंने एडाप्ट नहीं किया है, या जहां उसमें हटका के कोर्ट में चली हैं, तो इस संबंध में कोई विचार कर रहे हैं, या इस संबंध में क्या कुछ कदम लिये जाना सम्भावित है ?

SHRI H. R. BHARDWAJ: Sir, the hon. Members very well know that judicial independence is the basis of our judicial system and we are proud that our leaders gave this judicial independence to the country. We are known throughout the world for the independence of our judges and the independence of our Bar. This is a great matter of which we must all be proud. So far as functioning of the courts

is concerned, I submitted that the Government would not like to interfere in the functioning of the courts. And the Government would like to strengthen the judiciary as much as possible, and the Government would like to have a dialogue with the judiciary as to how the judicial institutions can be strengthened and how they can serve the aspirations of the people because, I must submit, the judiciary is one of the essential limbs of the State as the executive is. So, we always believe in the harmony and good relationship with the judiciary. But it is as much a duty of the judiciary to serve the masses as it is the duty of the executive.

श्री बी० सत्यनारायण रेड्डी नभापति जो, मंत्री महोदय ने जो उत्तर दिया है, इसमें यह कहा गया है कि क्रिमिनल प्रोसीजर कोड में कुछ मंशोधन हुआ है और सिविल प्रोसीजर कोड में भी मंशोधन हुआ है। इन मंशोधनों के बावजूद, क्रिमिनल प्रोसीजर कोड और सिविल प्रोसीजर कोड में मंशोधन होने के बावजूद और हाईकोर्ट के जजों की तादाद में इजाफा होने के बावजूद भी आज देश भर में मुख्तलिफ अदालतों में बड़ी तादाद में केसेज पेण्डिंग है और जो प्रोसीजर आज अदालतों में है, चाहे वह हाईकोर्ट हो या सुप्रीमकोर्ट हो या सुप्रीमकोर्ट ह या लोअर-कोर्ट्स हो, वह फरसूदा है, यह जो अग्रेजों के जमाने की पद्धति थी, वही आज भी जारी है। इसमें नब्दीली करने की मंखन जरूरत है....
(व्यवधान)

श्री सभापति : आप अपना प्रश्न पूछिए।

श्री बी० सत्यनारायण रेड्डी : महोदय, वागवत में सन् 1980 में सत्याग्रह चला था साया त्यागी के ऊपर अत्याचार के संबंध में चौधरी चरणसिंह जी के नेतृत्व में। सन् 1980 से आज तक मेरठ की अदालत में यह केस पेण्डिंग है क्रिमिनल प्रोसीजर कोड के तहत। उस समय कई किसानों, कई मजदूरों, कई सत्याग्रहियों पर केस दायर किए गए....
(व्यवधान)

श्री सभापति : यह बात आप छोड़िए। आप अपने प्रश्न पर आइए, अपना प्रश्न पूछिए।

श्री बी० सत्यनारायण रेड्डी : वही पूछ रहा हूँ, सर। सन् 1980 से आज तक वह केस पेण्डिंग है मेरठ की अदालत में, आज तक उस पर कोई सुनवाई नहीं हुई। चार मर्तबा...
(व्यवधान)

श्री सभापति : आपका प्रश्न क्या है ? आप उभ मुकदमों के बारे में पूछ रहे हैं क्या ?

श्री बी० सत्यनारायण रेड्डी : चार मर्तबा मुझे हैदराबाद से मेरठ कोर्ट में जाना पड़ है। आज तक कोई फैसला नहीं है।

श्री सभापति : आप सवाल कीजिए।
(व्यवधान) Please put your question.

श्री बी० सत्यनारायण रेड्डी : ना यह है कि मैं मंत्री महोदय से जानना चाहूंगा कि इसमें जो गरीब लोग, जो किसान और मजदूर फंसे हुए हैं, उनको (व्यवधान)

श्री सभापति : मतलब नहीं कहिए आप सवाल पूछिए।
Then I am calling another Member.

श्री बी० सत्यनारायण रेड्डी : उन लोगों को आर्थिक क्षति से बचाने के लिए इस प्रोसीजर में कोई आप तब्दीली ला रहे हैं या नहीं ? यह जो प्रोसीजर है, जिसकी वजह से लाखों करोड़ों का नुस्मान होना है, लोग नुसीबत में फंसे हैं, उनका कैसे बचाया जाय... (व्यवधान)

MR. CHAIRMAN: When I have said you put your question, you are still speaking. I am not permitting. Nothing will go on record.

श्री सत्यनारायण रेड्डी : **

श्री एच० आर० भारद्वाज : श्रीमान जी, जहाँ तक इस केस के बारे में है, इसके बारे में माननीय सदस्य ने अभी भावनाएं जाहिर की हैं मझे यह बता दें, मैं इसको देखूंगा कि कैसे इसका फैसला होना है, चोफ जस्टिस कोर्ट के ध्यान में

में मैं लाऊंगा। जहां तक जाफने की बात है, मैंने पहले ही अर्ज किया कि इसको इतना मरल बना दिया जाएगा कि कोई भी मुकदमा एक साल से ज्यादा पेंडिंग न रहे और उसके लिए कुछ कदम उठाए हैं। दिक्कत की बात तो यह है कि यह जूरी रिपोर्ट आती है, इनको यह पढ़ते नहीं... (व्यवधान)...

श्री सभापति : आप उनके पास भेज दीजिएगा।

श्री एच० आर० भारद्वाज सर, इनको राज्य सरकार को हम भेजते हैं।
... (व्यवधान) ... मैं अभी दे देता हूँ आप पढ़ लीजिए।

श्री सभापति : निशान लगाकर भेज दीजिए।

श्री एच० आर० भारद्वाज : ठीक है, मैं इनको दे दूंगा। रहा चौधरी चरणसिंह के कार्यकर्ताओं पर केस का, हमारे लाखों कार्यकर्ताओं पर इन्होंने केस बनाए। 1977 में 1980 तक और वह अभी भी पेंडिंग है.... (व्यवधान)... यह मैं आपको बता रहा हूँ।

श्री सत्यप्रकाश मालवीय : मान्यवर, यह सवाल का जवाब नहीं आ रहा है।

श्री एच० आर० भारद्वाज : यह सवाल का जवाब ही है, आपकी समझ में नहीं आ रहा है।

श्री राम अवधेश सिंह : आप कहते हैं, एक साल के अंदर फैसला हो जाएगा। लेकिन दस-दस साल में केस पेंडिंग पड़े हुए हैं।
... (व्यवधान) ...

श्री एच० आर० भारद्वाज : वाजपेयी जी, आप मुझे बताइए, मैंने यह कहा जो 1980 का केस है, जिनमें कोई एम०पी० मुलजिम है तो मुझे बता दो, मैं उसके बारे में चीफ जस्टिस के नोटिस में लाऊंगा। यह तो हो गया।

श्री बी० सत्यनारायण रेड्डी : देश भर में हजारों ऐसे केस हैं, उनके बारे

में प्रोसीजर कोड में तब्दीली करने के लिए क्या कर रहे हैं ?

श्री एच० आर० भारद्वाज : श्रीम. नजी, कोई हजारों एम०पी० के खिलाफ केस नहीं हैं यह वैसे ही बात कर रहे हैं।

श्री राम अवधेश सिंह : लाखों जनता के खिलाफ केस पड़े हुए हैं।

श्री एच० आर० भारद्वाज : लाखों जनता के केस पड़े हुए हैं, उनके बारे में मैंने पहले ही अर्ज कर दिया 15 लाखों केस जिनमें पुराने के भी केस हैं और अभी के भी हैं।

श्री सभापति : न सवाल है, न जवाब है मैं क्या कहूँ।

श्री अटल बिहारी वाजपेयी : सभापतिजी, यह आपने ठीक कहा—न सवाल है, न जवाब है।

श्री सभापति : मैं क्या कहूँ। मैं तो इतनी देर से सवाल जवाब दूँ रहा हूँ।

SHRI L. K. JHA: Sir, my question is a very simple one. In normal administration whenever the workload increases or pendency increases, more staff is appointed and the bureaucracy has been growing in size. But judiciary has remained very static in terms of its manpower. One reason for it, which is often advanced, is that non-Plan resources are lacking. To my mind, this problem can be met as people will be willing to pay a higher court fee in order to save the money and expenses that they have to incur on account of repeated adjournment of cases. So, let us try to provide more courts which will give more employment, speedier justice because we all know that justice delayed is justice denied. Will the Government give consideration to the possibility of strengthening judiciary by opening more courts and thereby enabling the disposal of cases to be much more prompt than it is at present?

SHRI H. R. BHARDWAJ: Sir, this aspect of opening more courts has also been gone into. We have done that exercise and in pursuance of that we have sugges-

ted that about 90 more judges should be appointed in the High Courts and we have recently amended the law to give eight more judges in the Supreme Court. But I would very humbly submit that this is not the only panacea for this disease. We will have to drastically cut the procedures which are lengthy, cumbersome and we must also request the bar to co-operate (Interruptions)... and we must stop these interruptions.

श्री सभापति : आप इस झगड़े में क्यों पड़ रहे हैं ? क्या आप और अदालतें खोलने के बारे में विचार करेंगे ?

SHRI H. R. BHARDWAJ: Sir, he is a very learned Member. I must give a proper answer. (Interruptions).

MR. CHAIRMAN: But you know a lot. You know what are the reasons for the delay.

SHRI H. R. BHARDWAJ: Sir, I have submitted that we have sanctioned 90 more judges in the High Courts and 8 more in the Supreme Court.

श्री चतुरानन मिश्र : सभापति महोदय, मैं सरकार से जानना चाहूंगा कि क्या कोई ऐसी स्कीम आप बनाएंगे जिसमें कि जो लंबित मुकदमे एक साल से ज्यादा के हैं, उन्हें एक वर्ष में जैसे 1988 में निष्पादित करवा सकें ? क्या एक ऐसा टाइम बाउंड प्रोग्राम आप बनाएंगे ? दूसरे, आगे के लिए आपने कहा कि एक साल की अवधि में मुकदमे का निर्णय हो जाएगा। तो मैं यह जानना चाहता हूँ कि यह एक साल किसके लिए है ? लोअर कोर्ट, डिस्ट्रिक्ट कोर्ट, हाईकोर्ट या सुप्रीम कोर्ट के लिए ? सभापति महोदय, मैं चाहूंगा कि विभिन्न स्तरों पर एक टाइम टेबिल निर्धारित हो जिसमें आम तौर पर मुकदमे का निर्णय हो जाय। क्या सरकार ऐसा निर्णय लेगी ? इन दो बिन्दुओं पर मैं मंत्री महोदय से जवाब चाहूंगा।

श्री एच. आर. भारद्वाज : श्रीमान जी, एक साल का जो लक्ष्य है, वह ट्रायल कोर्ट का है। जो नया सिस्टम है उसमें एक साल का लक्ष्य रखा जाएगा कि

एक साल में मुकदमे का फैसला हो जाय। जो पुराने मुकदमे हैं, उनके संबंध में बदस्तूर हाईकोर्ट के साथ बातचीत चल रही है और उनमें से हमने करीब-करीब 16 लाख मुकदमे छाने हुए हैं जिनको हम लोक अदालतों के जरिए जल्दी-से-जल्दी खत्म करा रहे हैं। ... (व्यवधान)

श्री सभापति : आधा घंटा हो चुका है और अभी काफी नाम हैं।

श्री राम चन्द्र विकल : सभापति जी, मेरा जरूरी सवाल है।

MR. CHAIRMAN: No, no. Please sit down.

श्री चतुरानन मिश्र : सभापति महोदय, मेरे दूसरे पाइंट का जवाब नहीं दिया। उसका जवाब देना चाहिए। (Interruption)

MR. CHAIRMAN: Question No. 483

Setting up of an Institute of Information Technology at Bhubaneswar

483 SHRI BASUDEB MOHAPATRA: Will the PRIME MINISTER be pleased to state:

(a) whether the Department of Electronics have decided to set up an Institute of Information Technology at Bhubaneswar;

(b) whether any task force has been set up for this purpose; and

(c) if so, what would be the estimated cost of this project?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND THE MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS, AND SPACE (SHRI K. R. NARAYANAN): (a) and (b) Yes, Sir.

(c) The capital cost is estimated at Rs three crores and recurring expenses at Rs. fifty lakhs per annum in the initial stages.

SHRI BASUDEB MOHAPATRA: Sir, hon. Minister has stated that Information